

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Original Application No. .... 587 of 2001

Applicant (s) ..... *Arindam* Respondent (s) *Learned, Andhakar* .....

Advocate for Applicant (s) *Mr. D. P. Bhattacharya* Advocate for Respondent (s) .....

**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL**

I.P.O/B.D. for Rs. 5/- filed  
 For Registration please

*h  
6/12/01  
A.D.*

For Admision -  
 Copy of C.A served

*DB  
6/12/01*

Boren

**REGISTER**

*Regd. 6/12/2001*

**1. ORDER DT. 7.12.2001.**

Heard Learned counsel for the applicant and Shri A. K. Bose, Learned Senior Standing Counsel on behalf of Respondents. Learned counsel for the parties have no objection if the case is disposed of at this stage in view of the prayer made by the applicant only seeking a direction to the Respondent No. 2 to take into consideration his past experience as per Annexure-1 while selecting for the post of EDMC, Goda Branch post Office for which the applicant has already applied. *It is directed that* Heard learned counsel for the parties. Respondent No. 2, while considering the applications filed by all other candidates, shall consider the case of

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

True copy of order  
off. 7/12/01 issued to  
the counsel for both  
sides.

MP  
7/12/01

*bmo-1/2001*  
S.O. (Conferred)  
D.R.

the applicant also since he is one of the applicants, pursuant to Annexure-3, taking into consideration ~~the~~ past service rendered by him. It is also made clear that due weightage/ preference should be given to him while selecting for the post, in accordance with law only.

The Original Application is accordingly disposed of. There shall be no order as to costs.

  
Member (Judicial)